

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 183 OF 2017**

**Dated: 6<sup>th</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Damodar Valley Corporation**

**...Appellant(s)**

**Vs.**

**BSES Rajdhani Power Limited & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. M.G. Ramachandran  
Ms. Poorva Saigal  
Mr. Shubham Arya

Counsel for the Respondent(s)

:

Mr. Hasan Murtaza  
Ms. Malvika Prasad for R-1 & R-2

**ORDER**

Admit. Issue notice to the respondents returnable on 28.08.2017. Mr. Hasan Murtaza takes notice on behalf of Respondent Nos. 1 & 2 and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **28.08.2017**. In the meantime, learned counsel for the respondents may file reply on or before 04.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.08.2017 after serving copy on the other side.

**( I. J. Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

*ts/kt*